

# High Court of Sikkim

Record of proceedings

## **I.A. No. 01 of 2023 in CRL.L.P/31/2023(Filing No.)**

State of Sikkim

Applicant

*VERSUS*

Rup Narayan Rai (Chamling) and Others

Respondents

Date : **08-04-2024**

CORAM : **THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE  
THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Applicant Mr. S. K. Chettri, Additional Public Prosecutor.

For Respondents Mr. K. T. Bhutia, Senior Advocate.  
Mr. Sishir Mothay, Advocate.

Rai, J.

Learned Additional Public Prosecutor for the State-Respondent verbally seeks time on grounds that Mr. Thinlay Dorjee Bhutia, Learned Public Prosecutor, who has been assigned this matter is in bereavement.

Not opposed.

Considered and ordered accordingly.

Since this matter has been pending before this Court on the question of Section 5 of the Limitation Act, 1963, let it be noted that this is the final opportunity afforded to all the parties in the matter, no further time on any grounds whatsoever shall be permitted to any party.

List on 06-05-2024.

**Judge**  
08-04-2024

**Judge**  
08-04-2024